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**LIBRARY**

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

No. OA 350/1416/2016

Date of order : 20.2.2017

Present: Hon'ble Mr.A.K.Patnaik, Judicial Member  
Hon'ble Ms.Jaya Das Gupta, Administrative Member

**AJOY PAL & 120 ORS.**

All worked as Casual Labourers at  
DRM Workshop of Calcutta CPO,  
Kolkata

...APPLICANT

**VERSUS**

1. Union of India, service through  
The Secretary,  
Min. Of Communication,  
Dept. of Post,  
Dak Bhawan,  
New Delhi - 110011.
2. The Chief Post Master General  
West Bengal Circle,  
Yogayog Bhavan,  
P-36 C.R.Avenue,  
Kolkata - 700012.
3. The Director,  
Dept. of Posts,  
Kolkata GPO,  
BBB Bag (East),  
Kolkata - 700001.
4. The Sr. Dy. Director A.O. (Admn.)  
Kolkata GPO,  
Kolkata - 700001.

...RESPONDENTS.

For the applicant : Mr.A.Chakraborty, counsel  
Mr.T.K.Biswas, counsel

For the respondents: None

*Verdict*

O R D E R

Mr.A.K.Patnaik, J.M.

This OA has been filed by the applicant under Section 19 of the A.T. Act, 1985 seeking the following prayers :

- a) An order directing the respondents to set aside order dated 4.2.2016 (Annexure A/10) and thereafter consider the matter afresh, if applicants are found fit for absorption then issue the engagement letter in favour of the applicants;
- b) An order directing the respondents to produce all relevant papers which is relating to the present case before this Hon'ble Tribunal;
- c) Leave may be granted to file this application jointly under Rule 4(5)(a) of CAT (Procedure) Rules, 1987;
- d) And to pass such other or further order or orders as to this Hon'ble Tribunal may deem fit and proper.

2. Heard Mr.A.Chakraborty, Id. Counsel along with Mr.T.K.Biswas, Id. Counsel appearing for the applicants. None appeared for the respondents.

3. No reply statement has been filed. Mr.Chakraborty prayed for withdrawal of the present OA with liberty to the applicant to make a representation before the competent authority.

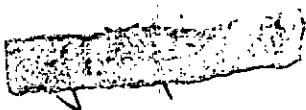
4. After hearing in extenso we allow Mr.Chakraborty to withdraw the OA with liberty to the applicants to file a comprehensive representation individually addressed to the respondent No.2 annexing all the necessary documents within 6 weeks. We however, make it clear that if at all, any such representation/appeal is preferred to respondent No.2, we direct the respondent No.2 to consider the same and dispose it of within 4 weeks from the date of receipt of this order by passing a reasoned and speaking order separately to each applicant.

6. Though we have not expressed any opinion on the merit of the matter and all the points to be raised in the representation to be made are kept open for the said respondent No.2 to consider the same as per the rules and regulations in force, still then we direct the respondent No.2 that after such consideration if the applicant's grievance is found to be genuine then expeditious steps may be taken within a further period of 3 months from the date of such consideration to redress their grievance.

Adly

5. The applicants are at liberty to annex the copy of this order along with the representation. Though service of notice has not been filed, as the applicants have prayed for such liberty the OA is allowed to be disposed of as withdrawn.

6. With the aforesaid observation and direction this OA is disposed of.



(JAYA DAS GUPTA)  
MEMBER (A)

in



(A.K. PATNAIK)  
MEMBER (J)